IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 122
(CAA)/45(ND)2021

IN THE MATTER OF:

Paramount Iron and Steel Works Pvt. Ltd. and Paramount Universal Pvt. Ltd. … Applicant

Order under Section 230-232

Order delivered on 30.07.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anurag Ojha, Mr. Shivam Malhotra, Advs.
For the RD/OL : Mr. Shanakri Mishra, Ms. Hemlata Rawat, Mr. Aayushmaan Vatsyayana, Advs.

ORDER

Learned Counsel for the Petitioner states that all the reports are filed by Departments, RD, OL & Income-Tax Department. Learned Counsel further states that he has filed the copies of Income-Tax reports along with the affidavit. None appears for the Income-Tax Department. Income-Tax Department is directed to upload their reports on the e-portal of the Court within one week. Learned Counsel for the Petitioner is directed to serve the copy of this order to the Learned Counsel appearing for the Income-Tax Department for appropriate action.

List on **15.10.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA